

Serial No. of Order	Date of Order	Order with Signature
2	11.10.90	<p>Heard learned Counsel for the applicant and Mr. Tahali Dalei learned Addl. Standing Counsel for the Respondent.</p> <p>Mr. Dalei submits that the appeal has already been disposed of, but however, the applicant is avoiding to receive the copy of the order passed by the Appellant Authority. Mr. Dalei further submits that ^{we say} the truth of the facts that the appeal has been disposed, he would file a copy of the appeal order in this Tribunal. He is at liberty to do so. Call on 25th October, 1990.</p> <p><i>Malik</i> Vice-Chairman</p>
3	25.10.90	<p>Heard the learned Counsel for the applicant and Mr. T. Dalei, for the Opposite Parties. Both the Counsels agree that the appeal has already been disposed of, so ^{there} is no question of any Contempt having been committed. The application is disposed of ^{as} and not admitted.</p> <p><i>Malik</i> Vice-Chairman</p> <p><i>Malik</i> Member (Judicial)</p>